

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.110/05

Wednesday this the 23rd day of April 2008

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

N.J.Mathew,
S/o.Joseph,
Working as Station Master,
Southern Railway, Walayar.
Residing at Nellippallil, Ullas Nagar,
Kovilpad P.O., Olavakkode, Palakkad.

...Applicant

(By Advocate Mr.C.S.Manilal)

Versus

1. Union of India represented
by the Divisional Railway Manager,
Southern Railway, Palakkad.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palakkad.
3. V.V.Gopalakrishnan,
Traffic Inspector,
Southern Railway, Kannur.

...Respondents

(By Advocate Mr.Sumathi Dandapani,Sr., Ms.P.K.Nandini [R1-2]
& Mr.Shafik M.A. [R3])

This application having been heard on 23rd April 2008 the Tribunal on
the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

This case was earlier dismissed for default by order dated 4.2.2008.
Thereafter, the applicant filed a MA 275/08 for restoration of the O.A. The
said MA was allowed and the OA restored for hearing on 10.4.2008. On
10.4.2008 the counsel for the applicant was represented by a proxy
counsel and sought a short adjournment of the case. Again, on 15.4.2008

.2.

the counsel for the applicant sought an adjournment. On that day, it was made clear that no further adjournments will be given in this matter and adjourned the case to 23.4.2008 for final hearing. When the matter came up for hearing today, none appeared for the applicant. It appears that neither the applicant nor his counsel is interested in prosecuting the case. We are, therefore, constrained to dismiss this case for default again for the 2nd time. Accordingly, the O.A is dismissed for default. There shall be no order as to costs.

(Dated this the 23rd day of April 2008)



K.S.SUGATHAN
ADMINISTRATIVE MEMBER

asp



GEORGE PARACKEN
JUDICIAL MEMBER